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PARLIAMENTARY DEBATES Detection 20.11

(Part II-Proceedings other than Questions and Answers)

OFFICIAL REPORT

4135

HOUSE OF THE PEOPLE

Tuesday, 25th November, 1952.

The House met at a Quarter to Eleven of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

11-45 а.м.

PAPERS LAID ON THE TABLE

CENTRAL EXCISE NOTIFICATIONS

The Minister of Revenue and Expenditure (Shri Tyagi): I beg to lay on the Table a copy of each of the following notifications in accordance with Section 38 of the Central Excises and Salt Act, 1944:

- Central Excise Notification No. 12, dated the 19th July, 1952.
- (2) Central Excise Notification No. 13, dated the 2nd August, 1952.
- (3) Central Excise Notification No. 14, dated the 2nd August, 1952.
- (4) Central Excise Notification No. 15, dated the 9th August, 1952.
- (5) Central Excise Notification No. 16, dated the 9th August, 1952.
- (6) Central Excise Notification No. 17, dated the 9th August, 1952.
- (7) Central Excise Notification No. 18, dated the 9th August, 1952.
- (8). Central Excise Notification No. 19, dated the 16th August, 1952.
- 330 P.S.D.

- (9) Central Excise Notification No. 21, dated the 27th September, 1952.
- (10) Central Excise Notification No. 22, dated the 4th October, 1952.
- (11) Central Excise Notification No. 23, dated the 6th October, 1952.
- (12) Central Excise Notification No. 24, dated the 18th October, 1952.
- [Placed in Library. See No. P-79/52.]

INDIAN POWER ALCOHOL (AMENDMENT) BILL-concid.

Mr. Speaker: The House will now proceed with the further consideration of the following motion moved yesterday by Shri T. T. Krishnamachari:

"That the Bill to amend the Indian Power Alcohol Act, 1948, be taken into consideration."

The hon. Minister was speaking when the House adjourned. He may continue his speech.

Shri S. S. More (Sholapur): I want to make a suggestion. The hon. Minister is replying to the point of order or the constitutional point raised by my hon. friend Shri Chatterjee...

Dr. S. P. Mookerjee (Calcutta South-East): There was no point of order.

Shri S. S. More: I mean the legality or validity of certain proceedings. I believe that some of the other Members may be able to emphasise that